

CENTRAL ADMINISTRATIVE TRIBUNAL

**PRINCIPAL BENCH
NEW DELHI**

**RA 37/2015 with MA No.1180/2016
In
OA No.624/2012**

this the 30th day of March, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

1. Union of India
Through its Secretary
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
Shashtri Bhawan, New Delhi.
2. Central Administrative Tribunal
Principal Bench
Through its Principal Registrar
61/35, Copernicus Marg, New Delhi.Applicants

(Shri Yogesh Sharma)

VERSUS

Ved Prakash
S/o Shri Late Shri Kishan Lal
R/o Q. No.A 376, Moti Bagh, New Delhi.
Working as Photocopier in
CAT (PB), New Delhi, 61/35
Copernicus Marg, New Delhi. Respondent.

(By Advocate:Shri Satpal Singh)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

When this MA filed for clarification is taken up for hearing, the learned counsel for Review Applicant, Shri Rajender Nischal, on instructions, seeks leave of this Court to withdraw the RA No.37/2015, with liberty to file a proper RA along with appropriate application.

2. Accordingly, the **RA No.37/2015 is dismissed** as withdrawn with liberty, as aforesaid. However, this Order shall not be construed that the delay, if any, in filing the RA is condoned. If fresh R.A. is filed, the same shall be considered, in accordance with law.

3. Accordingly, MA is disposed of as no further orders are necessary.

(P.K.Basu)
Member (A)

(V. AJAY KUMAR)
Member (J)

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